

Central Administrative Tribunal
Principal Bench: New Delhi

(2)

O.A. No. 2184/99
New Delhi this the 12th day of October 1999

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)
Hon'ble Mrs Shanta Shastray, Member (A)

Sudhir Kumar
B-87, Sheikh Sarai-I
New Delhi-110017

...Applicant

(By Advocate: Shri G.K. Aggarwal)

Versus

1. Union of India
through Secretary,
Ministry of Urban Affairs &
Employment, Nirman Bhawan,
New Delhi-110011
2. The Director General (Works)
Central Public Works Deptt
Nirman Bhawan, New Delhi-110011
3. The Secretary
Union Public Service Commission
Shahjehan Road, New Delhi-110011

...Respondents

ORDER (Oral)

BY Reddy, J. -

Heard the counsel for the applicant.

2. The grievance of the applicant is that the respondents had not complied with the directions issued by the Tribunal in the order dated 15.4.96 in OA No. 1849/95 filed by the applicant. It is seen from page-21 of the papers (Annexure A-4) that the applicant made representation stating that he should be given the correct seniority w.e.f. 12.7.95 as the applicant was promoted vide order dated 14.3.97 in the review DPC for 1995-96 for a vacancy that occurred during 95-96. Admittedly, the respondents had not considered his representation and not passed any order so far. We are

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(3)

of the view that the applicant has rushed to this court without awaiting for the disposal of the representation as representation was filed only on 19.8.99. In the circumstances, we feel that the OA is pre-mature and is liable to be dismissed.

3. Respondents are, however, directed to dispose of the representation by passing a speaking order within two months from the date of receipt of a copy of this order. It is needless to say that, it is open to the applicant to agitate the same if he is aggrieved by any order that may be passed by the respondents.

4. O.A. is accordingly dismissed. No costs.

Shanta Shastray
(Mrs. Shanta Shastray)
Member(A)

Rajagopala Reddy
(V. Rajagopala Reddy)
Vice-Chairman (J)

cc.